

Sundays, gratuity, bonus etc., for which they are eligible under the law or in accordance with the practice prevailing in the State Government in respect of such employees.

While recently it has been decided to allow the Rural Banks to employ regular full time messengers at Head Offices and bigger branches, employment of full time messengers at smaller branches is not considered operationally necessary or consistent with the need for economy in operating cost of the Rural Banks.

Defence Institute of Psychological Research

2098. SHRI JASWANT SINGH; Will the Minister of DEFENCE be pleased to state;

(a) what are the findings of the Defence Institute of Psychological Research;

(b) what type of studies it has carried out so far; and

(c) what are the applications of this research to the Defence Forces?

THE MINISTER OF DEFENCE (SHRI S. B. CHAVAN); (a) Defence Institute of Psychological Research takes care of psychological aspects of the Defence Forces. Tests used in selection and job classification of officers and men were developed by the Institute. The Institute trains assessors for Services Selection Boards and devised measures to improve man-machine relationship.

(b) The Institute has carried out about 600 studies in the fields of personnel selection and classification, training, follow-up, moral and motivation, human factor in man-machine relationship.

(c) Selection of the right person for the right job, improvement in morale and efficiency of the Armed Forces personnel. Applications also include how to cope with stress situations and maintain high morale and interpersonal relationship in inhospitable and lonely locations as in high altitudes or in a submarine etc.

Initiative regarding provisions of the General Agreement on Trade and Tariffs

2099. SHRI JASWANT SINGH; Will the Minister of COMMERCE be pleased to state;

(a) whether there is any U.S. initiative about broadening the provisions of the General Agreement on Trade and Tariffs;

(b) if so, what are the details in this regard; and

(c) what is Government's reaction to these proposals?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR). (a) to (c) The USA has taken initiative to extend the framework of GATT to new areas such as trade in services. A new round of negotiations has been proposed in GATT which will *inter-alia* include trade in services. India along with other developing countries have, however, been of the view that the main task now should be the completion of the work Programme laid out by the GATT CONTRACTING PARTIES at the Ministerial level meeting in November, 1982.

Special Bearer Bonds

2100. SHRI ASHWANI KUMAR;
SHRI KAILASH PATI
MISHRA;
SHRI PARVATHANENI
UPENDRA;

Will the Minister of FINANCE be pleased to state;

(a) when did the last sale of Special Bearer Bonds close;

(b) what is the Centre-wise value of the blank Special Bearer Bonds lying at different centres in the country as at present; and

(c) whether the unsold Bonds have been defaced (after their accounting and audit) to plug any possibility of fraud?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The sale of Special Bearer Bonds closed on 9th January, 1982.

(b) According to information furnished by the Reserve Bank of India, the value of unsold Bearer Bonds at different centres in the country is as follows:—

Centre	In the custody of RBI offices	In the custody of State Bank of India & its Associate Banks
	Value in lakhs of rupees	Value in lakhs of rupees
Ahmedabad	8529.40	..
Bhubaneswar	2991.60	..
Bangalore	9197.00	..
Bombay	45512.30	10.70
Calcutta	9609.50	1.00
Gauhati	669.70	..
Hyderabad	9336.50	..
Jaipur	2365.10	..
Kanpur	3362.40	..
Madras	14386.50	..
Nagpur	3945.60	..
New Delhi	27021.90	562.80
Patna	6116.20	2.00
Trivandrum	5.00	..
TOTAL	152971.70	575.80

The Bonds in the custody of Reserve Bank represent Bonds that remained unsold with its offices and unsold Bonds repatriated (up to then) from State Bank and other nationalised banks after the closure of the scheme.

(c) The unsold Bonds now in the custody of Reserve Bank are properly reconciled while those still left with the SBI and its associate Banks are in the process of repatriation to Reserve Bank after reconciliation.

These Bonds are kept in the strong-room/vaults of the Banks. These are held in the joint custody of responsible officers of the Banks and are subject to periodical verification. There is thus no scope for any fraud.

On repatriation of the entire lot, Reserve Bank will destroy the unsold Bonds after taking usual precautionary measures.

Loss suffered by Air India Charters Limited

2101. SHRI SHANKER SINH VAGHELA; With the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India Charters Limited, a subsidiary of Air India suffered a loss of Rs. 1.69 lakhs in 1982-83 while it paid Rs. 82.84 lakhs as commission and royalty to booking agents during the same financial year;

(b) if so, the reasons for continuing with the enterprise; and

(c) what are the names of the agents of Air-India Charters Limited with details of revenue earned by them and also commission paid to them since 1982 year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir. However Air India are the sole General Sales Agents for Air India Charters Ltd. There are no other agents of Air India Charters Ltd.

(b) The Company performs a useful service in operating Haj Charters to Jeddah and Tourist Charters from abroad. Further the Company earned a profit in 1983-81

(c) Air India are the General Sales Agents for Air India Charters Ltd. The revenue earned by Air India Charters, Ltd. and the amount paid as commission to Air